

subjects as per Entries 1 and 2 of List-II – State List of the Seventh Schedule of the Constitution of India. The basis responsibility for the maintenance of law and order including the safety of places of worship, therefore, rests with the State Governments.

Irregularities in Recruitments in Central Warehousing Corporation

946. SHRI CHANDRASHEKHAR SAHU : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) whether the Government have received complaints regarding irregularities made in recruitments in Central Warehousing Corporation during the last one year;
- (b) if so, the details thereof;
- (c) whether an enquiry has been conducted in this regard;
- (d) if so, the details thereof and the outcome thereof; and
- (e) the action taken by the Government against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) Yes, Sir.

(b) The complaints mainly pertain to alleged impropriety in recent selections, leakage of question papers demand of illegal gratification, irregularity in interviews and also against filling up certain posts by direct recruitment.

(c) to (e) Complaints about recruitment have been examined by the Corporation and it has been found that the appointments were made in accordance with staff Regulations. No substance has been found in complaints about the alleged demand of illegal gratification also.

The complaints relating to leakage or question papers and irregularity in interviews for the post of Dy. Manager (Accounts) are still under investigation by the Corporation and suitable action will be taken on completion of the investigation.

Enquiry Against Petrol Pumps

947. SHRIMATI OMVATI DEVI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government have received complaints that all the petrol pump owners in Darbhanga in Bihar do not furnish any receipts;
- (b) if so, the details thereof;

(c) whether the Government have conducted any enquiry in this regard and propose to take action against them;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) No complaint has been received regarding non-issuance of receipts on purchase of goods at petrol pumps in Darbhanga in Bihar.

(b) to (e) Do not arise.

Inclusion of Various Tribes in the List of Scheduled Tribes

948. SHRI FAGGAN SINGH KULESTE : Will the Minister of SOCIAL JUSTICE & EMPOWERMENT be pleased to state:

(a) whether the State Government represented the Union Government to include different tribes in the list of scheduled tribes;

(b) if so, the details thereof;

(c) whether Panika tribe of Madhya Pradesh covered under Scheduled Tribe before 1972 is still continued to be in the category of Scheduled Tribe;

(d) if not, the reasons therefor; and

(e) the districts where this Tribe is not covered under the list of Scheduled Tribe?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) 691 proposals have been received to include various communities in the list of Scheduled Tribes.

(c) Yes Sir. Panika Tribe is listed as Scheduled Tribe in the Chhatarpur, Datla, Panna, Rewa, Satna, Shahdol, Sidhi and Tikamgarh districts.

(d) Does not arise.

(e) Panika Tribe is not covered in the list of Scheduled Tribes of Madhya Pradesh in Districts other than those mentioned in (c) above.

Exploitation of Labourer

949. SHRI MAHENDRAJEET SINGH MALVIYA : Will the Minister of LABOUR be pleased to state:

(a) whether there is a provision to observe 1st May the 'Labour Day' in industrial units;

(b) if so, whether there is any provision to take action against those units which violate the rules;

(c) whether "Banswada Sintex Ltd." in Banswada (Rajasthan) had observed "Labour Day" on 1.5.98;

(d) if not, the action taken against the management of this unit; and

(e) the steps taken to get them free from exploitation?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) 1st May is generally celebrated as "Labour Day" by the workers in Industrial Units. However no administrative instructions have been issued by Govt. of India for observing 1st May as "Labour Day". But certain State Governments e.g. Government of West Bengal do observe 1st May as "Labour Day" officially and public holiday is declared on that day.

(b) There is no provision/rule to take action against the units not observing 1st May as "Labour Day" in Central Sphere.

(c) to (e) The State Government of Rajasthan have been requested to furnish the information.

[English]

Assam Accord

950. SHRI NRIPEN GOSWAMI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government propose to implement the Assam Accord signed in 1985;

(b) if so, details thereof;

(c) the number of provisions of the Accord implemented so far alongwith the provisions yet to be implemented; and

(d) the concrete steps being taken to implement all the provisions of the Assam Accord?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) The Government is fully committed to implement the Assam Accord. Action has been taken to implement all the provisions of the Assam Accord. However, certain provisions of the Accord are of continuing nature e.g. speedy all round economic development of Assam; measures to prevent infiltrators crossing/attempting to cross the border etc. and therefore it is not possible to specify any time frame by which all the provisions could be implemented.

Representatives of Government of India, representatives of Government of Assam and representatives of All Assam Students' Union review implementation of provisions of Assam Accord from time to time. The last such review took place on 6.4.98.

Child Prostitution

951. SHRI SUDHIR GIRI :
SHRI SUBRATA MUKHERJEE :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether most of the girl child are brought from poverty ridden areas luring them for job;

(b) if so, the steps taken or proposed to be taken to check child prostitution; and

(c) the steps taken to make the people aware of the nefarious tactics of such racketeers?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The information is being collected and shall be laid on the Table of the House.

[Translation]

Supply of Inferior Foodgrains by FCI

952. SHRI RAMESHWAR PATIDAR :
SHRI RAVINDRA KUMAR PANDEY :
SHRI VIJAY SANKESHWAR :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

(a) whether inferior quality of foodgrains have been supplied by Food Corporation of India through Public Distribution System in many States during the last two years;

(b) if so, the reasons therefor;

(c) the number of complaints received/cases identified from various States during the said period;

(d) whether any committee/vigilance squad has been constituted for monitoring the quality of foodgrains;

(e) if so, the details thereof; and

(f) the remedial steps taken or proposed to be taken by the Government to check such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV) : (a) No Sir.